

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 104  
IB-503/ND/2023  
IA/1502/2024

**IN THE MATTER OF:**

**Mr. Hemant Goyal (M/s. Sangrur Autos Pvt. Ltd.)**

**...PETITIONER**

**Section**

**U/s 94(1) of IBC, 2016**

**Order delivered on 01.04.2024**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/ Applicant** :Adv Vishisht

**For the Secured Financial Creditor:**Adv. Rishabh Malik

**For the Respondent** :

**[DAY ONE OF FULL HYBRID HEARING]**

**ORDER**

**IA/1502/2024**

This is an application filed under Rule 11 of the NCLT Rules, 2016, seeking liberty to withdraw Section 94 petition i.e. IB/503/ND/2023.

Heard the Ld. Counsel on behalf of the Applicant. Liberty is granted to the Applicant to withdraw IB/503/ND/2023 and the same is dismissed as withdrawn. Present IA is **disposed of**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**